The development of Tourism in each State is primarily the responsibility of the State Governments. Accordingly, the Govt. of Andhra Pradesh have also announced certain incentives for development of Tourism in the State, like tax holiday on Sales Tax, investment subsidy, etc.

## दुरदर्शन पर प्रसारित होने वाले भारावाहिक

2879. श्री राषाकिशन मालवीय: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत तीन वर्षों के दौरान, दूरदर्शन पर कौन-कौन से धारावाहिक प्रसारित किए गए हैं, जिन्हें सर्वाधिक सफलता मिली है और जिनसे सरकार ने राजस्य का अर्जन किया है; और
- (ख) सरकार द्वारा इन धारावाहिकों से अर्जित आय े का ब्योरा क्या है?

सूचना और प्रसारण मंत्री (श्री सी.एम. इब्राहिम): (क) और (ख) छी.छी.-1 और छी.छी.-2 पर प्रसारित धारावाहिकों के नाम और 1993-94, 1994-95 एवं 1995-96 के दौरान अर्जित राजस्य का ब्यौरा निम्नानुसार है:-

(लाख कार्यों में)

दूरदर्शन चाराचाहिक	पिछले तीन वर्षों के दौरान 'अर्थित राजस्य
चन्द्रकान्ता डी.डी।	3710.00
सुपरहिट मुकाबला डी.डी2	3402.06
जुनून डी.डी1 और	2220.33
डी.डी2	
श्रीकृष्ण डी.डी2	1689.41
एक से बढ़कर एक डी.डी	0830.69

Provisions regarding acceptance of Gifts in Banks

2880. SHRI O.P. KOHLI: Will the Minister of FINANCE be pleased to state:

- (a) the provisions regarding acceptance of gifts by the award Staff/Clerks in the Banks;
- (b) whether award Staff/Clerks can be suspended for accepting a gift and if so, details thereof, Bank-wise and State-wise;

- (c) whether award Staff/Clerks can be suspended on 'suspicion' of his alleged involvement in a bank fraud and kept under suspension without serving charge-sheet on him; and
- (d) if so, within how much period of the suspension the charge-sheet required to be issued and if the same is not issued what safeguards are available to the employees?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d) The public sector banks have reported that there are no provisions regarding acceptance of gifts by the award staff/clerks in the Bipartite Settlements by which the service conditions of award staff/clerks are governed. However, giving or taking bribe or illegal gratification from a customer or an employee of the bank is termed as gross misconduct under clause 19.5 (K) of the Bipartite Settlement dated 19.10.1966.

Award Staff/Clerks can be suspended if there is a primafacie case of his alleged involvement in bank fraud, and investigation if his continuing in suspension is not found warranted, the same can be revoked. Although no period is stipulated for issuing a chargesheet, it should be issued expeditiously without undue delay. There is no provision for automatic revocation of suspension. The suspended employee is, however, eligible for subsistence allowance under the rules and if the departmental enquiry by the bank is not completed within the period of one year of suspension, the employee gets pay and allowances unless the delay is due to the reasons attributable to the concerned suspended employees or his representatives.

Information received from 17 of the 27 public sector banks reveals that no award staff/clerk has been suspended on the charge of acceptance of gifts.

## New methods to raise revenues

2881. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to raise revenues if expenditures rose faster than expected;